

### Mini Hydel Power Projects

179 SHRI R.B. RAI Will the PRIME MINISTER be pleased to state :

(a) whether any proposals have been received by the Government from the Government of West Bengal for setting up of Mini Hydel projects in Darjeeling Hills during the last two years;

(b) if so, the names of approved projects,

(c) whether execution work for any of the projects have been stated,

(d) if so, the details thereof, and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) (a) and (b) Four proposals were received from the Government of West Bengal for setting up of Mini Hydel Project in Darjeeling Hills. Three projects, namely, Roongmook & Cedars (500 KW), Mangpoo Kai Khola (3000 KW) and Mangpoo Rambhi Khola (2000 KW) have been approved under the Capital Subsidy Scheme of the Ministry of Non-Conventional Energy Sources

(c) to (e) Execution of the three sanctioned projects has been initiated by the State Government. Roongmook & Cedars project is at an advanced stage of execution and is likely to be commissioned during the current financial year. Civil works have already been initiated for the other two projects

### Private Power Projects

180 DR. T. SUBBARAMI REDDY  
SHRI VINAY KATIYAR

Will the PRIME MINISTER be pleased to state :

(a) the number of private power projects have been approved by the Government upto March, 1996,

(b) whether a captive power plants scheme has been formulated to generate 25 thousand megawatt power in the private sector in order to meet the acute shortage of power in the country and

(c) if so, the details thereof in regard to setting up of such plants pertaining to thermal power, diesel power, hydel power and atomic power in the private sector?

### OSBs

	SC	PH	ST	DEF	FF	OSP	OP	TOTAL
RO	315	137	169	99	75	-	746	1541
LPG	167	102	83	71	52	1	471	947

### Discretionary

RO	179
LPG	155

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) Upto the end of March, 1996, seventeen private power projects were accorded the techno-economic clearance of Central Electricity Authority.

(b) No, Sir.

(c) Does not arise in view of reply to (b) above

### Allotment of Petrol Outlets and LPG Agencies

181 SHRI HARIN PATHAK :  
SHRI RATILAL VARMA  
SHRI CHANDRESH PATEL

Will the PRIME MINISTER be pleased to state

(a) the number of Petrol/Diesel retail outlet and LPG Agencies allotted through Oil Selection Board and from discretionary quota during each of the last three years and the current financial year so far State/Union Territory-wise;

(b) the number of Scheduled Castes/Scheduled Tribes/Backward Classes/ Handicapped/Educated Unemployed and ex-Servicemen of military/para-military forces among them, separately.

(c) whether the Government propose to allot more Petrol/Diesel retail outlets and LPG Agencies during the remaining period of current financial year

(d) if so, the details thereof State/Union Territory-wise

(e) whether the Government have received any complaint regarding irregularities in allotment of above outlets and agencies,

(f) if so, the details thereof, and

(g) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T. R. BAALU) (a) and (b). The category-wise allotments of RO dealerships and LPG distributorships allotted through OSBs and under discretionary powers of the Government during the period 1.1.1993 to 31.3.1996 are as under

(c) and (d). In order to meet the growing demand, 1191 LPG distributorships and 1040 retail outlet dealerships have been included in the LPG Marketing Plan 1994-96 and RO Marketing Plan 1993-96.

(e) to (g). Complaints are received from time to time alleging irregularities in selection made through OBSs. In established cases of irregularities, fresh selections are ordered.

### New States

182. SHRI BANWARI LAL PUROHIT. Will the Minister of HOME AFFAIRS be pleased to state

(a) whether there is persistent demand to declare separate State for nine districts of Vidarbha in Maharashtra;

(b) if so, the details of representations received in this regard; and

(c) the reaction of the Government thereto?

THE MINISTER OF HOME AFFAIRS (SHRI NARAJIT GUPTA): (a) No, Sir.

(b) and (c). Do not arise in view of the reply to (a) above.

(d) No, Sir.

### Target for Power Generation

183. SHRI PREM NARAYAN SHANKAR MAHAJAN, SHRI NAWAL KISHORE RAJ

Will the PRIME MINISTER be pleased to state

(a) whether the target for additional power generation capacity fixed for the Eighth Five Year Plan in the country is not being achieved;

(b) if so, the target fixed in this regard and the estimated total additional power generation capacity is likely to be added by the end of the plan;

(c) the total additional power generation capacity added in the country by the end of March 1996;

(d) the total amount of funds earmarked for the addition of the said additional capacity in the country; and

(e) the total expenditure incurred till March 1996?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR S. VENUGOPALACHARI): (a) and (b). Yes, Sir. The capacity addition target fixed for the Eighth Plan is 30537.7 MW against which, as per the

latest estimates of Central Electricity Authority (CEA), 17,666.57 MW of new generation capacity is envisaged to be added during the plan period.

(c). The total additional power generation capacity added in the country during the first four years of Eighth Plan and including the period 1995-96 is 14798.07 MW.

(d) and (e). As against the outlay of Rs. 79589.3 crores earmarked for the 8th Plan for the power sector, the approximate expenditure upto 1994-95 has been 46285.1 crores. The outlay for 1995-96 is Rs. 19637.44 crores.

[English]

### Underworld Culprits

184. SHRI JAGATVIR SINGH DRONA. Will the Minister of HOME AFFAIRS be pleased to state

(a) whether an unauthorised factory manufacturing revolvers in Talsad village of Ghatampur, Kanpur, Uttar Pradesh;

(b) whether any enquiry has been constituted to find out the links with underworld culprits;

(c) if so, the details of the enquiry;

(d) if not, the reasons therefor; and

(e) the precautionary measures to avoid such recurrence in future?

THE MINISTER OF HOME AFFAIRS (SHRI NARAJIT GUPTA): (a) to (e). The information is being collected from the Government of Uttar Pradesh and will be laid on the Table of the House.

### Central Administrative Tribunal Awards

185. SHRI BASUDEB ACHARIA. Will the PRIME MINISTER be pleased to state

(a) whether the various ministries are not implementing the awards of Central Administrative Tribunal which are in favour of employees and workers;

(b) if so, the details thereof; and

(c) whether the Government propose to evolve a mechanism so that the awards given by the Central Administrative Tribunal is implemented in time and without delay?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S. R. BALASUBRAMONIAN): (a) and (b). The Ministries/Departments are responsible for implementing the